

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 116
C.P.(IB)/55(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

SABIC Asia Pacific Pte Ltd.
V/s
JBF Industries Limited

.....Applicant

.....Respondent

Order delivered on ..19/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Anmol Mehta a.w. Mr. Ajay Mehta, Advocates
For the Respondent :

ORDER

Learned Counsel for the Corporate Debtor seeks some time to file Affidavit-in-reply.

The permission is granted.

The Corporate Debtor to file Affidavit-in-reply within seven days by serving advance copy to the other side.

On receipt of reply, the Operational Creditor may file its rejoinder within seven days (not more than three pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 21.09.2021. The parties are also directed to complete formalities of e-filing of their respective documents.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)